

(10)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

D.A. NO. 459/1995

New Delhi this the 20th day of May, 1996.

HON'BLE SHRI JUSTICE A. P. RAVANI, CHAIRMAN  
HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

Ram Snehi S/O Tej Pal,  
R/O Manglapuri,  
Near Anand Factory,  
Meerut Cantt,  
Meerut (U.P.)  
working as Gangman under  
P.W.I., Meerut City. ... Applicant

( By Shri S. S. Tiwari, Advocate )

-Versus-

1. Union of India through  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. Divisional Superintending Engineer,  
Northern Railway,  
New Delhi Railway Station,  
New Delhi.
3. A.E.N., Northern Railway,  
Meerut Cantt.
4. P.W.I., Northern Railway,  
Meerut City, Meerut. ... Respondents

( By Shri P. S. Mahendru, Advocate )

ORDER (ORAL)

Shri Justice A. P. Ravani -

The applicant is a Railway employee. According to him, he was working as Looter and was reverted to post of Gangman suddenly without assigning any reason. He prays that the respondents be directed to post him on the post of Looter and the action of reversion be set aside.

2. The applicant has stated in the application that he has given representation to respondents 3 and 4 on April 2, 1993 and on September 2, 1993 but the appropriate authorities have not decided the representation so far. Hence, this application.

*M/S*

3. Learned counsel for the respondents states that no representation has been received by the authorities concerned.

4. Having regard to the facts and circumstances of the case, in our opinion, if the following directions are given and the application is disposed of, it would meet the ends of justice :-

- 1) The applicant is directed to furnish four copies of the application to the Registry of the Tribunal.
- 2) Registry is directed to send a copy of this order to the respondents together with copy of the application.
- 3) Respondent No.3, that is, A.E.N., Northern Railway, Meerut Cantt., is directed to treat this application itself as a representation made to him and decide the same latest by July 15, 1996. The decision that will be taken by the respondent shall be communicated to the applicant within three days from the date of the decision by registered A/D post and also by ordinary post under certificate of posting.

5. Subject to the aforesaid observations and directions, this application stands disposed of.

  
( K. Muthukumar )  
Member (A)

  
( A. P. Ravani )  
Chairman

/as/